

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU)

(a) The Oman Oil Company has taken up the feasibility study for the Oman-India pipeline project. The feasibility study is yet to be completed.

(b) Yes, Sir.

(c) It was decided in the meeting that efforts to obtain the consent of the Government of Pakistan for the survey of the pipeline route through Pakistan's EEZ should continue. It was also agreed that further information is required before a decision is taken to study the feasibility of the deep-sea route.

(d) and (e) Iran has indicated that they have taken up the feasibility study for an LNG project. Iran may offer to export LNG to India after the feasibility study is completed.

ADB Assistance for Power Sector

*119 DR. T. SUBBARAMI REDDY Will the PRIME MINISTER be pleased to state

(a) whether the Asian Development Bank has agreed to provide \$ 150 million aid for financing renewable energy development agency.

(b) if so, the projects to be undertaken under ADB loan.

(c) the time by which the work on the projects are likely to be started.

(d) whether IREDA has signed a MOU with ADB to carry out studies in specific renewable energy sectors; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (e). A Technical Assistance Agreement was signed between Government of India, Indian Renewable Energy Development Agency (IREDA) and Asian Development Bank (ADB) for conducting a technical, financial and economic evaluation of three renewable energy sources cogeneration, Methane Gas Generation and Solar Thermal systems. Subsequently, Wind Electric Generation was also included in the study. The study recommended a loan of US \$ 130 million from ADB to IREDA for market development in the above four sectors.

The Asian Development Bank (ADB) fielded a Fact Finding Mission from 20th May to 3rd June, 1995 and subsequently an Appraisal Mission from 21st August to 4th September, 1995. The Mission submitted its Aide

Memoire and recommended a loan of US \$ 150 million for harnessing the above sectors. The amount of loan and associated terms and modalities are being worked out in consultation with ADB.

Petroleum Products

*120. SHRIMATI SHEELA GAUTAM :
SHRI RAMESHWAR PATIDAR :

Will the PRIME MINISTER be pleased to state

(a) the new oil/gas reserves discovered from 1995 onwards, both onshore and off-shore, that are commercially viable for production of petroleum products; and

(b) the time by which the production is likely to commence and the quantities expected annually therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU)

(a) Oil/gas reserves have been discovered at the following places in the country during 1995 and 1996 :-

1. Kamboi	- Cambay Basin
2. Bhubandar	- Assam Arakan Fold Belt
3. Adivipalem	- Krishna Godavari Onland
4. Mullikipalle	- Krishna Godvari Onland
5. Lankapalem	- Krishna Godvari Onland
6. Mahadevapatnam	- Krishna Godvari Onland
7. Kizhvalur	- Cauvery Basin Onland
8. Pundi	- Cauvery Basin Onland
9. Bhekulajan	- Assam
10. Rajali	- Assam
11. Rungaliting	- Assam
12. Borhapjan	- Assam
13. Tamulikhat	- Assam
14. Gumnewala	- Rajasthan
15. WO-16	- Bombay Offshore
16. B-153	- Bombay Offshore
17. WO - 15	- Bombay Offshore
18. C-39	- Bombay Offshore

The commercial viability of these funds is under assessment.

(b) The following discoveries have already been put on trial production for further assessment of their potential :-

1. Kamboi
2. Pundi
3. Lankapalem

4. Mullikapalle
5. Bhekulajan
6. Rajali
7. Rungaliting
8. Tamulikhath

Two more discoveries namely Kizhvalur and Adavipalem are likely to be put on trial production by August '96 and early 1997-98.

The schedule of putting the balance structures/fields on production would depend upon the result of further techno-economical evaluation/assessment.

As regards quantum of production likely to be obtained from these new oil/gas fields/structures, the same can be firmed up after generation of field production potential data to be established through delineation drilling, trial production data, assessment of recoverable reserves, petrophysical properties etc.

NRI Investment in Land

804. SHRI RAMCHANDRA VEERAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to encourage NRIs to purchase land and investment in housing industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The Government has formulated a scheme for encouraging non-residents of Indian nationality/origin to invest in urban development and housing. The scheme is open to individuals as well as Overseas Corporate Bodies (OCBs) predominantly-owned by non-residents of Indian nationality/origin. The activities covered under the scheme as eligible for investment are :

- (i) Development of serviced plots and construction of built-up residential premises;
- (ii) real estate, covering construction of residential and commercial premises, including business centres and offices;
- (iii) development of townships;
- (iv) city and regional-level urban infrastructure facilities, including roads and bridges;
- (v) manufacturing of building materials;
- (vi) participatory/collaborative ventures with Indian builders/entrepreneurs in (i) to (v);
- (vii) investments in Housing Finance Companies;
- (viii) acquisition with repatriation of investment benefit of residential properties upto a maximum of two such properties;

(ix) acquisition of commercial immovable properties with repatriation of investment benefit; and

(x) gifting of two residential properties to a relative.

N.S.A.P.

805. SHRIMATI VASUNDHARA RAJE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the name of the States where the National Social Assistance Programme is being implemented;

(b) since when such programmes are being implemented and the main components of this programme;

(c) the funds allocated to different States during the last one year under the programme and the achievements made so far during the said period; and

(d) the steps taken to implement the programme effectively?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The National Social Assistance Programme (NSAP) is being implemented throughout the country.

(b) The NSAP is being implemented with effect from 15.8 1995. The three components of the NSAP are -

- (i) The National Old Age Pension Scheme
- (ii) The National Family Benefit Scheme
- (iii) The National Maternity Benefit Scheme

(c) The Statement regarding allocation of funds to the States/UTs during the last year 1995-96 alongwith the physical and financial progress achieved for the said period is attached. The States of Arunachal Pradesh, Assam, Gujarat, Karnataka, Meghalaya, Rajasthan and Union Territories of Andaman & Nicobar Islands, Chandigarh, Lakshadweep, Pondicherry and NCT of Delhi have yet to send their reports.

(d) The important steps taken for the effective implementation of the NSAP are :-

- (i) Guidelines have been prepared
- (ii) Constitution of Advisory Committee on NSAP at the Central level
- (iii) Constitution of State and District Level Committees to oversee the implementation of the programme.
- (iv) Involvement of field level public functionaries and voluntary organisations and panchayats
- (v) Arrangements to monitor and evaluate the programme.
- (vi) Publicity through the print and electronic media to create awareness among the people about the programme.